

the unauthorised stoppage of work. Subsequently, the Bombay Port Trust Employees' Union took up their cause and submitted to the Deputy Chairman, Bombay Dock Labour Board a charter of demands. On the intervention of the All India Port and Dock Workers' Federation, the strike was called off unconditionally in the evening of 24-10-73.

(c) A statement is attached.

Statement

- (1) Rate of Overtime;
- (2) Grant of Centenary Bonus;
- (3) Introduction of monthly Wage, System;
- (4) Revision of Stream Allowance;
- (5) Increase in Attendance Allowance;
- (6) Payment of Overtime for Working on Holidays;
- (7) Improvement in Medical Treatment and Medical Aid;
- (8) Permanency of Employees who have put in more than one year service.
- (9) Extension of Piece Rate System;
- (10) Revision of Wage Slip;
- (11) Grant of Overtime Allowance;
- (12) Provision of adequate promotional opportunities;
- (13) Revision of Supply of Uniforms;
- (14) Washing Allowance;
- (15) Improvement of Canteen Facilities in the Dock and Stream;
- (16) Minimum Bonus of 20%;
- (17) Liberalisation of Leave Rules;
- (18) Protection of Wages on Promotion;
- (19) Restoration of Interim Relief;
- (20) Provision of Reliever from Category of Winchmen;
- (21) Extension of P. T. O's to all including Palewallas and loading Gang of F. C. I., and
- (22) Employment of sons of Employees

PAPERS LAID ON THE TABLE

Notification under the Navy Act, 1957

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI G. B. PATNAIK) : Sir, I beg to lay on the Table, under section 185 of the Navy Act, 1957, a copy each (in English and Hindi) of the following Notifications of the Ministry of Defence (Navy Branch):—

(i) Notification S. R. No. 258, dated the 21st March, 1973, [publishing the Navy Leave (1st Amendment) Regulations, 1973.

(ii) Notification S. R. No. 295, dated the 16th May, 1973, publishing the Navy Leave (3rd Amendment) Regulations, 1973.

(iii) Notification S. R. No. 283, dated the 8th July, 1973, publishing the Navy Leave (2nd Amendment) Regulations, 1973.

[Placed in Library. See No. LT-5763/73 for (i) to (iii)]

I. Annual report (1971-72) on the activities of the Coal Mines Labour Welfare Organisation and related paper

II. Notifications under the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948 and related papers

III. Notifications under the Employees' Provident Funds and Family Pension Fund Act, 1952, and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA) : Sir, I beg to lay on the Table :

I. A copy (in English and Hindi) of the Annual Report on the Activities of the Coal Mines Labour Welfare Organisation for the year 1971-72, together with a statement giving reasons for

the delay in laying the Report on the Table [Placed in Library See No LT-5843/73]

II (a) A copy each (in English and Hindi) of the following Notifications of the Ministry of Labour and Rehabilitation (Department of Labour and Employment), under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948 —

(i) Notification G S R No. 467, dated the 23rd March, 1971, publishing the Coal Mines Bonus (Amendment) Scheme, 1971

(ii) Notification G S R No. 468, dated the 23rd March, 1971, publishing the Andhra Pradesh Coal Mines Bonus (Amendment) Scheme, 1971.

(iii) Notification G S R No 469, dated the 23rd March, 1971, publishing the Rajasthan Coal Mines Bonus (Amendment) Scheme, 1971.

(iv) Notification G S R No. 470, dated the 23rd March, 1971, publishing the Assam Coal Mines Bonus (Amendment) Scheme, 1971.

(v) Notification G S R No. 1006, dated the 15th June, 1971 publishing the Coal Mines Provident Fund (First Amendment) Scheme, 1971.

(vi) Notification G S R No. 1007, dated the 15th June, 1971, publishing the Andhra Pradesh Coal Mines Provident Fund (First Amendment) Scheme, 1971

(vii) Notification G S R No 1451, dated the 27th September, 1971, extending the Coal Mines Provident Fund Scheme to Coal Mines in the State of Jammu and Kashmir.

(viii) Notification G S R No 1814, dated the 25th October, 1971, publishing the Coal Mines Provident Fund (Second Amendment) Scheme, 1971.

(ix) Notification G S R No. 1815, dated the 25th October, 1971, publi-

shing the Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1971

(x) Notification G S R No 1816, dated the 25th October, 1971, publishing the Rajasthan Coal Mines Provident Fund (First Amendment) Scheme, 1971.

(xi) Notification G S R No 1817, dated the 25th October, 1971, publishing the Neyveli Coal Mines Provident Fund (First Amendment) Scheme 1971

(xii) Notification G S R No 1989, dated the 1st December, 1971, publishing the Coal Mines Provident Fund (Third Amendment) Scheme, 1971.

(xiii) Notification G S R No 52, dated the 20th December, 1971, publishing the Coal Mines Provident Fund (Fourth Amendment) Scheme, 1971

(xiv) Notification G S R No 53, dated the 20th December, 1971, publishing the Andhra Pradesh Coal Mines Provident Fund (Third Amendment) Scheme, 1971.

(xv) Notification G S R No 54, dated the 20th December, 1971, publishing the Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1971

(xvi) Notification G S R No 55, dated the 20th December, 1971, publishing the Neyveli Coal Mines Provident Fund (Second Amendment) Scheme, 1971

(xvii) Notification G S R No. 976, dated the 25th August, 1973, publishing the Coal Mines Provident Fund (Third Amendment) Scheme, 1973.

(xviii) Notification G S R No 977, dated the 25th August, 1973, publishing the Andhra Pradesh Coal Mines Provident Fund (Third Amendment) Scheme, 1973.

(xix) Notification G. S. R. No. 978, dated the 25th August, 1973, publishing the Rajasthan Coal Mines Provident Fund (Third Amendment) Scheme, 1973.

(xx) Notification G. S. R. No. 979, dated the 25th August, 1973, publishing the Neyveli Coal Mines Provident Fund (Third Amendment) Scheme, 1973.

(b) Statement (in English and Hindi) giving Reasons for the delay in laying the Notifications mentioned at (a) (i) to (xvi) above. [Placed in Library See No. LT-5767/73 for (i) to (xx) and (b)]

III. (a) A copy each (in English and Hindi) of the following Notifications of the Ministry of Labour and Rehabilitation (Department of Labour and Employment), under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952 :—

(i) Notification G. S. R. No. 1988, dated the 22nd November, 1971.

(ii) Notification G. S. R. No. 1039, dated the 17th April, 1973, publishing the Employees' Provident Funds (Second Amendment) Scheme, 1973-

(iii) Notification G. S. R. No. 503, dated the 2nd May, 1973.

(iv) Notification G. S. R. No. 940, dated the 23rd August, 1973, publishing the Employees' Family Pension (Third Amendment) Scheme, 1973.

(b) Statement (in English and Hindi) giving reasons for the delay in laying the Notification mentioned at (a) (i) above, [Placed in Library See No. LT-5766/73 for (i) to (iv) and (b)]

I. The Coal Mines Labour, Housing and General Welfare Fund (Telephone Operators) Recruitment Rules, 1973, and related paper

II. The Orissa Industrial (National and Festival) Holiday Rules, 1973, and related paper

SHRI BALGOVIND VERMA : Sir

I also beg to lay on the Table :—

I. A copy (in English and Hindi) of the Ministry of Labour and Rehabilitation (Department of Labour and Employment) Notification G. S. R. No. 502, dated the 28th April, 1973, publishing the Coal Mines Labour, Housing and General Welfare Fund (Telephone Operators) Recruitment Rules, 1973, together with a statement giving reasons for the delay in laying the notification. [Placed in Library See No. LT-5765/73]

II. A copy (in English and Hindi) of the Government of Orissa Notification S. R. O. No. 157/73, dated the 23rd February, 1973, publishing the Orissa Industrial (National and Festival) Holiday Rules, 1973, under sub-section (3) of section 12 of the Orissa Industrial Establishments (National and Festival) Holidays Act, 1969, read with sub-clause (iv) of clause C of the Proclamation, dated the 3rd March, 1973, issued by the President in relation to the State of Orissa, together with a statement giving reasons for the delay in laying the notification. [Placed in Library See No. LT-5764/73]]

Report of the Inquiry Commission appointed by the Government of Andhra Pradesh to enquire into the Suryapet Liquor Tragedy and Related paper

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : Sir, I beg to lay on the Table, under sub-section 4 of section 3 of the Commission of Inquiry Act, 1952, read with sub-clause (iii) of clause C of the Proclamation, dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh, a copy of the Report of the Inquiry Commission appointed by the Government of Andhra Pradesh to enquire into the Suryapet Liquor Tragedy